

(2022) 04 CAT CK 0044

In the Central Administrative Tribunal

Case No : Civil Miscellaneous Application No. 1454 Of 2022 (For Withdrawal Of Original Application No. 651 Of 2019) In Original Application No. 651 Of 2019

Amit Kumar Ruhela (Male)

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 28-04-2022

Acts Referred:

Citation : (2022) 04 CAT CK 0044

Hon'ble Judges : Tarun Shridhar, Member (A); Pratima K Gupta, Member (J)

Bench : Division Bench

Advocate : Kishore Kumar, R.S. Bisht

Final Decision : Allowed/ Dismissed

Judgement

Tarun Shridhar, Member (A)

1. We have joined this Division Bench online through video conferencing.
2. Shri Kishore Kumar, learned counsel for the applicant and Shri R.S. Bisht, learned counsel for the respondents are present.
3. Vide MA No. 1454/2022, the applicant seeks to withdraw the Original Application No. 651/2019. Learned counsel for the applicant submits that on account of certain administrative developments, the applicant does not wish to pursue the present OA and seeks its withdrawal. Learned counsel for the respondents does not object the same. Accordingly, the MA No. 1454/2022 is allowed and the OA No. 651/2019 is dismissed as withdrawn. All the associated MAs shall also stand disposed off.